

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1100 OF 2019 IN IA NO. 1099 OF 2019
IN APPEAL NO. 191 OF 2019 &
IA NOS. 917, 919, 1046 & 1047 OF 2019**

Dated : 30th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:-

Pinnacle Renewable Energy Pvt. Ltd. ...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Aarohi Bhalla
Mr. Ruchir Ranjan Rai
Mr. Harsh Anand

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Sachin Dubey for R-1

Mr. Raghvendra Singh, Sr. Adv.
Mr. Sunil Kumar Rai for R-2

ORDER

(IA NO. 1100 OF 2019)

Application for urgent listing

For the reasons stated in the application, the IA is allowed.

Application is disposed of.

APPEAL NO. 191 OF 2019 &
IA NOS. 917, 919, 1046 & 1047 OF 2019

We direct the Respondent – Discom to place on record the policy of the Government regarding structuring power supply so far as rural areas of State is concerned.

We also direct them to place on record the decision taken by the concerned authority in fixing the roster timings of 6 hours during the day time with advance copy to the other side.

List the matter on **18.07.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

pdt/pkj